

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 1888
TO BE ANSWERED ON 14.03.2022**

NEW PENSION FOR EMPLOYEES OF EPFO

1888. DR. BHARATIBEN DHIRUBHAI SHIYAL:

SHRI RAVNEET SINGH BITTU:

SHRI KOMATI REDDY VENKAT REDDY:

SHRI RODMAL NAGAR:

SHRI MANNE SRINIVAS REDDY:

SHRI Y.S. AVINASH REDDY:

SHRI V.K.SREEKANDAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to introduce pension for the employees of EPFO covered organized sectors getting more than Rs. 15000/- as basic salary;**
- (b) if so, the details thereof along with the time by which the said scheme is likely to be started; and**
- (c) the details of the features of the said scheme along with benefits the pensioners are likely to get from the said scheme;**
- (d) whether there has been demand for higher pension on higher contributions among the members of EPFO; and**
- (e) if so, the details thereof along with the other measures being taken by EPFO for the benefit of employees?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): No, Sir.

(b) & (c): Does not arise.

(d) & (e): The issue of granting higher pension under the Employees' Pension Scheme, 1995 is sub-judice in the Hon'ble Supreme Court of India.

Employees' Provident Fund Organisation (EPFO) has taken various measures for the benefit of employees which, inter-alia, include online claim settlement, provision of e-nomination, settlement of pension claims on the date of retirement, and organising Pension Adalats.
